

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623/ND/2018  
(CA-66/C-III/ND/2019)

In the matter of :

JM Kapoor & Company

.. PETITIONER

Vs.

Novex Private Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 06.2.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Manas Shukla, Advocate for R.P

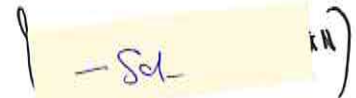
For the Respondent/Corporate Debtor :

For the Intervener : Mr. Surjit Arora, Advocate for COC

ORDER

This is an Application which has been moved by the Operational Creditor, at whose instance, the Corporate Insolvency Resolution Process (CIRP) was initiated by this Tribunal. It is represented by the Operational Creditor that he is the only Operational Creditor and under the COC, no claim has been received from other Creditors. Ld. Counsel for the R.P. is present and represents that the Information Memorandum has been filed only yesterday vide diary No.0710200411282018, however, the same is not available in the records. In the circumstances, the Bench Officer is directed to check and up-date the records of this Tribunal with the said filing on or before the next date of hearing which is fixed on 08.2.2019.

List on 08.2.2019.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit